

OPEN COURT (2)

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 8th day of January 2001.

Original Application no. 1486 of 2000.

Hon'ble Mr. Justice RRK Trivedi, Vice-Chairman
Hon'ble Mr. S Dayal, Administrative Member

Smt. Chinmayee Moitra,
W/o Tapan Moitra,
R/o 1, Type III, Telephone Exchange Campus,
Saket Nagar,
Kanpur Nagar.

... Applicant

C/A Shri P. Chauhan

Versus

1. Union of India, through Chief General Manager, Telecom, U.P. Telecom Circle, Habib Ullah Estate, Hazratganj, Lucknow.
2. General Manager, Telecom Kanpur Telecom District Telecom Bhawan, Mahatama Gandhi Marg, Kanpur
3. Dy. General Manager (Planning), Kanpur Telecom Distt. Telecom Bhawan, M.G. Marg, Kanpur
4. Dy. General Manager (Administration), Kanpur Telecom Distt. Telecom Bhawan, M.G. Marg, Kanpur.
5. Dy. General Manager (Administration) U.P. Telecom Circle, Office of Chief General Manager, Habib Ullah Estate, Hazaratganj, Lucknow.

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6. Assistant General Manager (Planning and Development)
Kanpur Telecom District Telecom Bhawan,
M.G. Marg, Kanpur.

... Respondents

C/Rs ...

O R D E R (Oral)

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

This OA has been filed challenging order dated 10.12.99 (annexure 1) by which the applicant has been compulsorily retired w.e.f. 27.9.99. Learned counsel has submitted that against the aforesaid order, the applicant has already filed an appeal before Deputy General Manager (Planning), Kanpur Telecom District, which is pending, copy of it has also been sent to Chief General Manager. However, no action has been taken, though about a year has passed. Learned counsel has also submitted that the order of compulsory retirement cannot be passed with retrospective effect and the order appears to be illegal on the face of it.

2. We have considered the submission, however, as the appeal of the applicant is pending, it shall not be proper to us to interfere at this stage, except for a direction to decide the appeal expeditiously within specified time.

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3- The OA is disposed of finally with a direction to the respondent no. 3 to decide the appeal of the applicant within 2 months, by reasoned order, from the date of copy of this order filed before him.

4. No order as to costs.


Member-A


Vice-Chairman

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